NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

ICATION NUMBER

: TCP/55/ (IB)/2017

NAME OF THE PETITIONER(S)

: CHEMCROWN EXPORTS LTD

NAME OF THE RESPONDENT(S)

: ZARAAS SHOES PVT LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

P. SRI GANESH

Representing bor

M/s. S. SOUMBARARAJAN.

Representing Operational

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ORDER

Counsel for petitioner present. As per the direction of this Bench dated 20.06.2017, the counsel for petitioner sent a private notice but the same has been returned with an endorsement "no such company is at this address". Counsel for petitioner is directed to serve notice on the Corporate Debtor by way of newspaper publication one in English and another in vernacular language having wide circulation in the area where Registered Office of the Company is situated. He is also directed to comply with the provisions of section 9 (3)(b)and(c) of I&B Code, 2016 within seven days. Put up on 28.07.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)